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ARUNACHAL PRADESH  
LEGISLATIVE ASSEMBLY SECRETARIAT  
ITANAGAR

The 14th March, 2018

No. LA/ Bill-11/2018.—The following Bill introduced in the Arunachal Pradesh Legislative Assembly on the 14th March, 2018 is published under Rules 73 of the Rules of Procedure and Conduct of Business in Arunachal Pradesh Legislative Assembly for general information.

**BILL NO. 11 of 2018**

## THE ARUNACHAL PRADESH STREET VENDORS (PROTECTION OF LIVELIHOOD AND REGULATION OF STREET VENDING) (REPEAL) BILL, 2018.

### A BILL

*to provide for repeal of the Arunachal Pradesh Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2011 ( No. 4 of 2011).*

**WHEREAS**, the Arunachal Pradesh Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2011 ( State Act No. 4 of 2011) was enacted by the Arunachal Pradesh Legislative Assembly on the basis of the model Bill provided by the Central Government to the State Government :

**WHEREAS**, consequently the Central Government, in exercise of powers under the concurrent list of the Seventh Schedule to the Constitution of India, enacted the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 ( Central Act No. 7 of 2014) that came into force on the 1st May, 2014 and which extends to the whole of India except the State of Jammu and Kashmir :

**WHEREAS**, with the coming into force of the Central Act as aforesaid, the State of Arunachal Pradesh has come within the purview of the said Central Act for the matters provided for therein and whereas the said State Act has become redundant with effect from the 1st May, 2014 :

**NOW THEREFORE**, it has become necessary to repeal the said State Act with effect from the 1st May, 2014 :

BE it enacted by the Arunachal Pradesh Legislative Assembly in the Sixty-ninth year of the Republic of India as follows:-

1. (1) This Act may be called the Arunachal Pradesh Street Vendors (Protection of Livelihood and Regulation of Street Vending) (Repeal) Bill, 2018. **Short title, and commencement.**  
(2) It shall be deemed to have come into force with effect from the 1st May 2014.
2. (1) The Arunachal Pradesh Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2011 (Act No. 4 of 2011) is hereby repealed. **Repeal and saving.**  
(2) Notwithstanding such repeal, all orders issued and all actions taken or purported to have been issued or taken under the said Act, shall be deemed to have been taken, or purported to have been issued or taken under the provisions of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 (Central Act No. 7 of 2014)".

Dated Itanagar,  
the.....March, 2018.

M. Lasa  
Secretary,  
Legislative Assembly,  
Arunachal Pradesh,  
Itanagar.